

## **CHAPTER XX**

### **APPEALS UNDER THE INSURANCE ACT, IV OF 1938**

1. Hearing of appeals by Division Bench. — All appeals under the Insurance Act, 1938 (IV of 1938), shall if the registered office of the Insurer or the Provident Society is situate outside Greater Bombay, be heard and disposed of by a Division Bench to be appointed by the Chief Justice.'

2. Form of appeal.—All such appeals shall be made by a petition and shall be intituled 'In the matter of the Act' and 'In the matter of the Insurer or the provident Society', as the case may be.

3. Order on petition of appeal.— The petition shall be placed before the Division Bench, which may either accept the petition and direct notice thereof to be given to all necessary parties or may reject it summarily or may make such order as the circumstances of the case may require.

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